

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE FOURTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 37305 OF 2014**

**Between:**

S.Jaya Kumar, S/o Shankarappa, Aged 48 years, No.26, First Main, Madivala,  
Near Madivala Hospital, Bangalore, Karnataka State

**...PETITIONER**

**AND**

1. State of Telangana, Represented by the Principal Secretary, Transport, Roads and Buildings (TR-I) Department. Secretariat, Hyderabad.
2. The Transport Commissioner, State of Telangana, Hyderabad.
3. State of Andhra Pradesh, Represented by the Principal Secretary, Transport, Roads and Buildings (TR-I) Department. Secretariat, Hyderabad.
4. The Transport Commissioner, State of Andhra Pradesh, Hyderabad.
5. The Deputy Transport Commissioner & Secretary, Regional Transport Authority, Attapur, R.R.Dist., Telangana State.
6. The Motor Vehicles Inspector, Transport Department Checkpost, Penukonda, Ananthapur Dist. A.P.State
7. The Motor Vehicles Inspector, Transport Department Checkpost, Alampur, Mahaboobnagar Dist, Telangana State.
8. The Asst. Motor Vehicles Inspector, O/o Dy. Transport Commissioner, Attapur, R.R Dist, Telangana State.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, in the nature of writ of Mandamus or any other appropriate writ, direction or order declaring the action of the respondent No. 8 in seizing the vehicle bearing No.KA01 AB 4066 seized under Check report No.0911551 dt. 02.12.2014 as illegal and void and contrary to G.O.Ms.No.43 Dt.01.06.2014 and consequently direct the respondents and their officials not to collect or insist upon the petitioner to pay the quarterly tax in respect of petitioners All India Tourist vehicles bearing Nos. KA01 AB 4066, KA01 AB 4068 if the quarterly tax is paid to either of the Telangana or Andhra Pradesh State upto 31.03.2015.

**I.A. NO: 1 OF 2014(WPMP. NO: 46687 OF 2014)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents and their officials not to collect or insist upon the petitioner to pay the quarterly tax in respect of petitioner's All India Tourist vehicles bearing Registration Nos. KA01 AB 4066, KA01 AB 4068 if the quarterly tax is paid to either of the Telanagana or Andhra Pradesh States upto 31.03.2015 as per G.O.Ms.No.43 Dt.01.06.2014 pending disposal of the Writ Petition.

**I.A. NO: 2 OF 2014(WPMP. NO: 46688 OF 2014)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 5th respondent to release the vehicle of the petitioner bearing No. KA 01 AB 4066 which was seized under vehicle check report No. 0911551, Dated.02.12.2014 by the 8th respondent forthwith to the petitioner, pending disposal of the main writ petition.

**Counsel for the Petitioner: SRI B.SIVARAMAKRISHNAIAH**  
**Counsel for the Respondent Nos.1 TO 5,7 & 8: GP FOR TRANSPORT (TG)**  
**Counsel for the Respondent No.6: GP FOR TRANSPORT (AP)**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.37305 of 2014**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Sivaramakrishnaiah, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-P. PADMANABHA REDDY  
ASSISTANT REGISTRAR**

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**SECTION OFFICER**

To

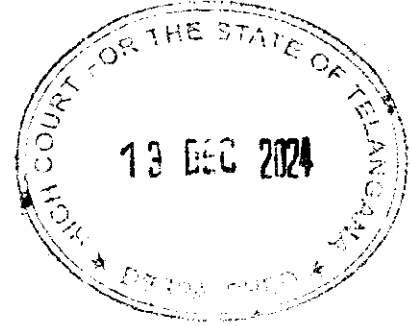
1. One CC to SRI B.SIVARAMAKRISHNAIAH, Advocate [OPUC]
2. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CCs to GP FOR TRANSPORT SERVICES, Andhra Pradesh High Court, at Amaravathi. [OUT]
4. Two CD Copies

PSK.

LS

**HIGH COURT**

**DATED:14/10/2024**



**ORDER**

**WP.No.37305 of 2014**

**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS WITHOUT COSTS.**

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Copies  
G.B  
25/10/24*